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BHS-DN/11.00/1A

**RAJYA SABHA**

*Wednesday, the 18<sup>th</sup> December, 2024 / Agrahayana 27, 1946 (Saka)*

*The House met at eleven of the clock,*

MR. CHAIRMAN *in the Chair.*

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**MR. CHAIRMAN:** Papers to be laid on the Table.

**PAPERS LAID ON TABLE**

**श्री जयंत चौधरी :** महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

I. A copy (in English and Hindi) of the Ministry of Education (Department of School Education and Literacy) Notification No. G.S.R. 384(E)., dated the 12<sup>th</sup> July, 2024, publishing the National Council for Teacher Education (Amendment) Rules, 2024, under Section 33 of the National Council for Teacher Education Act, 1993, along with delay statement.

II. A copy each (in English and Hindi) of the following papers: -

- (i) (a) Annual Report and Accounts of the Samagra Shiksha, Telangana, for the year 2022-23, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above Project.
  - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (ii) (a) Annual Report of the Samagra Shiksha, U.T. of Puducherry, for the year 2023-24.
  - (b) Review by Government on the working of the above Project.

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- (iii) (a) Annual Report of the Samagra Shiksha, U.T. of Ladakh for the year 2020-21.
- (b) Annual Accounts of the Samagra Shiksha, U.T. of Ladakh for the year 2020-21, and the Audit Report thereon.
- (c) Review by Government on the working of the above Project.
- (d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.
- (iv) (a) Annual Report of the Samagra Shiksha, U.T. of Ladakh for the year 2021-22.
- (b) Annual Accounts of the Samagra Shiksha, U.T. of Ladakh for the year 2021-22, and the Audit Report thereon.
- (c) Review by Government on the working of the above Project.
- (d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.
- (v) (a) Annual Report of the Samagra Shiksha, U.T. of Ladakh for the year 2022-23.
- (b) Annual Accounts of the Samagra Shiksha, U.T. of Ladakh for the year 2022-23, and the Audit Report thereon.
- (c) Review by Government on the working of the above Project.
- (d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.
- (vi) (a) Annual Report and Accounts of the National Bal Bhavan (NBB), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above

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Institution.

- (c) Chronological Statement showing the sequence of events of laying of the papers mentioned at (a) above.
- (vii) (a) Annual Report of the Navodaya Vidyalaya Samiti, NOIDA, Gautam Budh Nagar, Uttar Pradesh, for the year 2023-24.
- (b) Annual Accounts of the Navodaya Vidyalaya Samiti, NOIDA, Gautam Budh Nagar, Uttar Pradesh, for the year 2023-24, and the Audit Report thereon.
- (c) Review by Government on the working of the above Samiti.
- (viii) (a) Annual Report of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2023-24.
- (b) Annual Accounts of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2023-24, and the Audit Report thereon.
- (c) Review by Government on the working of the above Sangathan.

III. A copy each (in English and Hindi) of the following papers: -

- (i) (a) Annual Report and Accounts of the National Council for Vocational Education and Training (NCVET), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Council.
- (ii) (a) Annual Report and Accounts of the National Institute for Entrepreneurship and Small Business Development (NIESBUD), NOIDA, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of above Institute.

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- (iii) (a) Annual Report and Accounts of the Indian Institute of Entrepreneurship (IIE), Guwahati, Assam, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above institute.

**श्री कृष्ण पाल :** महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ :-

- (i) (a) Annual Report of the National Council for Cooperative Training (NCCT), New Delhi, for the year 2023-24.
- (b) Annual Accounts of the National Council for Cooperative Training (NCCT), New Delhi, for the year 2023-24, and the Audit Report thereon.
- (c) Review by Government on the working of the above Council.
- (ii) (a) Annual Report of the National Cooperative Union of India (NCUI), New Delhi, for the year 2023-24.
- (b) Annual Accounts of the National Cooperative Union of India (NCUI), New Delhi, for the year 2023-24, and the Audit Report thereon.

**श्री नित्यानन्द राय :** महोदय, मैं सशस्त्र सीमा बल अधिनियम, 2007 की धारा 155 की उप-धारा (3) के अधीन गृह मंत्रालय, सशस्त्र सीमा बल, गुप 'बी' योद्धक आर्मरर संवर्ग पदों पर भर्ती (संशोधन) नियम, 2024 को प्रकाशित करने वाली गृह मंत्रालय की अधिसूचना संख्या सा. का. नि. 137, दिनांक 6 अक्टूबर - 12 अक्टूबर, 2024 (साप्ताहिक राजपत्र) की एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ।

**श्री बी. एल. वर्मा :** महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

- I. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -

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- (i) (a) Fifty-first Annual Report and Accounts of the Artificial Limbs Manufacturing Corporation of India (ALIMCO), Kanpur, Uttar Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.
- (ii) (a) Thirty-second Annual Report and Accounts of the National Backward Classes Finance and Development Corporation (NBCFDC), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.

II. A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 24 and Section 25 of the National Trust for Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities Act, 1999: -

- (a) Annual Report and Accounts of the National Trust for the Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities (Divyangjan), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Trust.

III. A copy (in English and Hindi) of the Annual Report of the Senior Citizens' Welfare Fund, for the year 2023-24, under sub-section (3) of Section 127 of the Finance Act, 2015.

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IV. A copy each (in English and Hindi) of the following papers: -

- (i) (a) Annual Report and Accounts of the Devnar Foundation for the Blind, Hyderabad, Telangana, for the year 2023-24, together with the Auditor's Report on the Accounts.  
(b) Review by Government on the working of the above Foundation.
- (ii) (a) Annual Report and Accounts of the Bhadrachalam Agency for Rural Development Rehabilitation and Educational Society for Handicapped (BRESH), Kothagudem, Telangana, for the year 2023-24, together with the Auditor's Report on the Accounts.  
(b) Review by Government on the working of the above Agency.

V. A copy (in English and Hindi) of the Memorandum of Understanding between the Government of India [Department of Empowerment of Persons with Disabilities (Divyangjan), Ministry of Social Justice and Empowerment] and the Artificial Limbs Manufacturing Corporation of India (ALIMCO), Kanpur, Uttar Pradesh for the year 2024-25.

**श्री अजय टम्टा** : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Road, Transport and Highways, under Section 10 of the National Highways Act, 1956: -

- (1) S.O. 2874(E)., dated the 19<sup>th</sup> July, 2024, levying User Fee for the project of two lane with paved shoulder of Bilaspur to Mungeli Section of NH-130A in the State of Chhattisgarh.
- (2) S.O. 2875(E)., dated the 19<sup>th</sup> July, 2024, levying User Fee for the project of 8 lane of Delhi-Vadodara Expressway on National Highway No. NH-4 in the State of Rajasthan.

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- (3) S.O. 2876(E)., dated the 19<sup>th</sup> July, 2024, levying User Fee for the project of four or more lane of Barasat- Krishnagar Section of NH-12 (Old NH-34) in the State of West Bengal.
- (4) S.O. 2877(E)., dated the 19<sup>th</sup> July, 2024,levying User Fee for the project of four or more lane Section of Kodad - Khammam Section of NH-365A in the State of Telangana.
- (5) S.O. 2978(E)., dated the 26<sup>th</sup> July, 2024, levying User Fee for the project of four or more lane of Patna-Gaya-Dobhi Section of NH Number 22(Old NH-83) in the State of Bihar.
- (6) S.O. 2979(E)., dated the 26<sup>th</sup> July, 2024, levying User Fee for the project of four or more lane of Udhampur-Ramban-Marroog Section of NH No. 1A (New NH-44) in the UT of Jammu & Kashmir.
- (7) S.O. 3017(E)., dated the 29<sup>th</sup> July, 2024, levying User Fee for the project of four lane of Bodhre — Dhule Section of NH-52 (Old NH-211) in the State of Maharashtra.
- (8) S.O. 3018(E)., dated the 29<sup>th</sup> July, 2024, levying User Fee for the project of four or more lane of Palma-Gumla Section of NH-23 (New NH-43) in the State of Jharkhand.
- (9) S.O. 3041(E)., dated the 30<sup>th</sup> July, 2024, levying User Fee for the project of four and more lane of 4-lane NH-344P till Sonapat bypass of NH-352A at village Barwasani, Sonipat in Haryana as SPUR of 344M.
- (10) S.O. 3042(E)., dated the 30<sup>th</sup> July, 2024, levying User Fee for the project of two/four lane of Dangiyawas — Jajiwala Section of NH No. 125A in the State of Rajasthan.
- (11) S.O. 3043(E)., dated the 30<sup>th</sup> July, 2024, levying User Fee for

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the project of Bharuch-Surat Section of National Highway Number 48 in the State of Gujarat.

- (12) S.O. 3044(E)., dated the 30<sup>th</sup> July, 2024, levying User Fee for the project of four or more lane of Kodinar — Veraval Section of NH-8E and NH-8D in the State of Gujarat.
- (13) S.O. 3119(E)., dated the 5<sup>th</sup> August, 2024, levying User Fee for the project of 2/4 lane Section of Pimpalner to Satana of NH No. 752G in the State of Maharashtra.
- (14) S.O. 3130(E)., dated the 5<sup>th</sup> August, 2024, levying User Fee for the project of two lane with paved shoulder of Amboli Junction-Ajara-Sankeshwar Section of NH No.548H in the State of Maharashtra.
- (15) S.O. 3131(E)., dated the 5<sup>th</sup> August, 2024, levying User Fee for the project of four lane of Cuttack — Angul Section of NH No. 55 (Old NH No. 42) in the State of Odisha.
- (16) S.O. 3132(E)., dated the 5<sup>th</sup> August, 2024, levying User Fee for the project of four or more lane of Cuttack — Angul Section of NH No. 55 (Old NH No. 42) in the State of Odisha.
- (17) S.O. 3208(E)., dated the 7<sup>th</sup> August, 2024, levying User Fee for the project of 2/4 lane of Jammu ring Road (NH-244A) of National Highway Number NH44 in the UT of J&K.
- (18) S.O. 3209(E)., dated the 7<sup>th</sup> August, 2024, levying User Fee for the project of six lane Section of Surat — Dahisar Section of NH-8 in the State of Gujarat and Maharashtra.
- (19) S.O. 3237(E)., dated the 9<sup>th</sup> August, 2024, levying User Fee for the project of four or more lane of Bakhtiyarpur-Mokama Section of NH No. 31 in the State of Bihar.



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- (20) S.O. 3238(E)., dated the 9<sup>th</sup> August, 2024, levying User Fee for the project of four or more lane of Bakhityarpur — Rajauli Section of National Highway number 20 (Old NH-31) in the State of Bihar.
- (21) S.O. 3250(E)., dated the 12<sup>th</sup> August, 2024, declaring the highways, as mentioned therein, as National Highways in the State of Maharashtra.
- (22) S.O. 3259(E)., dated the 12<sup>th</sup> August, 2024, amending the Principal Notification No. S.O. 1096(E), dated the 4<sup>th</sup> August, 2005.
- (23) S.O. 3261(E)., dated the 12<sup>th</sup> August, 2024, amending the Principal Notification No. S.O. 1096(E), dated the 4<sup>th</sup> August, 2005.
- (24) S.O. 3441(E)., dated the 12<sup>th</sup> August, 2024, levying User Fee for the project of two lane with paved shoulder of Nagaon Bypass to KaliaborTiniali to Dolabari Section of NH No. 127 and of NH No. 715 in the State of Assam.
- (25) S.O. 3442(E)., dated the 12<sup>th</sup> August, 2024, levying User Fee for the project of four lane of Dolabari to Jamuguri Section of NH-715 in the State of Assam.
- (26) S.O. 3460(E)., dated the 14<sup>th</sup> August, 2024, levying User Fee for the project of 2/4 lane Section of Dewal-Dungarpur-Hirata-Varda-Sagwara section of National Highway No. 927A in the State of Rajasthan.
- (27) S.O. 3461(E)., dated the 14<sup>th</sup> August, 2024, levying User Fee for the project of 8 lane Section of NH No. NE-4 in the State of Gujarat.

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- (28) S.O. 3463(E)., dated the 14<sup>th</sup> August, 2024, amending the Principal Notification No. S.O. 1096(E), dated the 4<sup>th</sup> August, 2005.
- (29) S.O. 3518(E)., dated the 20<sup>th</sup> August, 2024, levying User Fee for the project of four-lane Greenfield Delhi-Amritsar-Katra Expressway on EPC mode.
- (30) S.O. 3543(E)., dated the 21<sup>st</sup> August, 2024, exempting the user fee collection for the project stretch under Notification No. S.O. 3132 (E), dated 15<sup>th</sup> September, 2020.
- (31) S.O. 3604(E)., dated the 23<sup>rd</sup> August, 2024, levying User Fee for the project of 2/4 lane Section of Pandharpur to Sangola Section of National Highway Number 965C in the State of Maharashtra.
- (32) S.O. 3605(E)., dated the 23<sup>rd</sup> August, 2024, levying User Fee for the project of two lane with paved shoulder of Indapur to Agardanda Section of National Highway Number 548A in the State of Maharashtra.
- (33) S.O. 3606(E)., dated the 23<sup>rd</sup> August, 2024, levying User Fee for the project of 2/4 lane Section of Barmer — Ghagariya Section of NH-25 Ext in the State of Rajasthan.
- (34) S.O. 3634(E)., dated the 28<sup>th</sup> August, 2024, levying User Fee for the project of two lane with paved shoulders of Tindivanam to Krishnagiri of National Highway Number 66 (New NH No 77) in the State of Tamil Nadu.
- (35) S.O. 3635(E)., dated the 28<sup>th</sup> August, 2024, levying User Fee for the project of Nagpur Ring Road Section of NH-353J in the State of Maharashtra.

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- (36) S.O. 3711(E)., dated the 30<sup>th</sup> August, 2024, levying User Fee for the project of 2/4 or more lane Section of Tanot-Jaisalmer Section of NH-68 and Mokal-Sarkaritala Section of NH-968 in the State of Rajasthan.
- (37) S.O. 3712(E)., dated the 30<sup>th</sup> August, 2024, levying User Fee for the project of four or more lane Section of Rajamunda — Barkote Section of NH No. 23 (New NH No. 143) in the State of Odisha.
- (38) S.O. 3802(E)., dated the 4<sup>th</sup> September, 2024, levying User Fee for the project of four lane with paved shoulder of Beawar-Gomti Section of NH-08 (New NH-58) in the State of Rajasthan.
- (39) S.O. 3803(E)., dated the 4<sup>th</sup> September, 2024, levying User Fee for the project of two lane with paved shoulders of Raisinghnagar — Gajsinghpur —Karanpur - Sadhuwali (Ganganagar) Section of National Highway number -9 11 in the State of Rajasthan.
- (40) S.O. 3829(E)., dated the 6<sup>th</sup> September, 2024, levying User Fee for the project of four/six lane Sections of Vadodara-Bharuch section of National Highway number 48 (Old NH-8) in the State of Gujarat.
- (41) S.O. 3857(E)., dated the 9<sup>th</sup> September, 2024, levying User Fee for the project of Renigunta — Naidupeta of National Highway number 71 in the State of Andhra Pradesh.
- (42) S.O. 3858(E)., dated the 9<sup>th</sup> September, 2024, levying User Fee for the project of two lane with paved shoulder of Thoppur-Mettur-Bhavani-Erode Section of NH-544H in the

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state of Tamil Nadu.

- (43) S.O. 3859(E)., dated the 9<sup>th</sup> September, 2024, levying User Fee for the project of four lane of Pondicherry — Tindivanam Section of the National Highway number 32 in the State of Tamil Nadu & UT of Puducherry.
- (44) S.O. 3860(E)., dated the 9<sup>th</sup> September, 2024, levying User Fee for the project of four or more lane of Bahadurganj to Araria Section of NH-327E in the State of Bihar.
- (45) G.S.R. 556(E)., dated the 10<sup>th</sup> September, 2024, publishing the National Highways Fee (Determination of Rates and Collection) Rules, 2024.
- (46) S.O. 3908(E)., dated the 12<sup>th</sup> September, 2024, amending the Principal Notification No. S.O. 689(E), dated the 4<sup>th</sup> April, 2011.
- (47) S.O. 3910(E)., dated the 12<sup>th</sup> September, 2024, amending the Principal Notification No. S.O. 1096(E), dated the 4<sup>th</sup> August, 2005.
- (48) S.O. 3911(E)., dated the 12<sup>th</sup> September, 2024, amending the Principal Notification No. S.O. 689(E), dated the 4<sup>th</sup> April, 2011.
- (49) S.O. 3912(E)., dated the 12<sup>th</sup> September, 2024, declaring the highways, as mentioned therein, as National Highways in the State of Gujarat.
- (50) S.O. 3921(E)., dated the 12<sup>th</sup> September, 2024, levying User Fee for the project of two lane with paved shoulder of Paderu — Gondiguda and Gondiguda — Araku (up to Bhalluguda) Section of National Highway number 516E in Andhra Pradesh.

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- (51) S.O. 3923(E)., dated the 12<sup>th</sup> September, 2024, levying User Fee for the project of two lane with paved shoulders of the Pasarlapudi to Losari Section of National Highway number NH-214 and NH-214A [New NH-216)] in the State of Andhra Pradesh.
- (52) S.O. 3924(E)., dated the 12<sup>th</sup> September, 2024, levying User Fee for the project of 2/4 lane with paved shoulder Section of Puruliya (JHR Border) – Balarampur- Chandil (Junction with NH-33) Section of National Highway number 18 (Old NH-32) in the State of Jharkhand & West Bengal.
- (53) S.O. 3925(E)., dated the 12<sup>th</sup> September, 2024, levying User Fee for the project of 2/4 lane with paved shoulder Section of Raipur-Visakhapatnam Section of National Highway number-26 in the State of Andhra Pradesh.
- (54) S.O. 3926(E)., dated the 12<sup>th</sup> September, 2024, levying User Fee for the project of 2/4 lane Section of Duttaluru to Kavali Section of National Highway number 167BG in the State of Andhra Pradesh.
- (55) S.O. 4042(E)., dated the 19<sup>th</sup> September, 2024, levying User Fee for the project of 2/4 lane Section of Allahganj-Miranpur-Katra Section on National Highway No. NH-730C in the State of Uttar Pradesh.
- (56) S.O. 4043(E)., dated the 19<sup>th</sup> September, 2024, levying User Fee for the project of 2/4 lane Section of Chintakunta to Adoni Section of National Highway Number 167 in the State of Andhra Pradesh.
- (57) S.O. 4082(E)., dated the 20<sup>th</sup> September, 2024, amending the Principal Notification No. S.O. 1096(E), dated the 4<sup>th</sup>

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- (58) S.O. 4083(E)., dated the 20<sup>th</sup> September, 2024, amending the Principal Notification No. S.O. 1096(E), dated the 4<sup>th</sup> August, 2005.
- (59) S.O. 4084(E)., dated the 20<sup>th</sup> September, 2024, amending the Principal Notification No. S.O. 1096(E), dated the 4<sup>th</sup> August, 2005.
- (60) S.O. 4085(E)., dated the 20<sup>th</sup> September, 2024, amending the Principal Notification No. S.O. 1096(E), dated the 4<sup>th</sup> August, 2005.
- (61) S.O. 4352(E)., dated the 8<sup>th</sup> October, 2024, declaring the highways, as mentioned therein, as National Highways in the States of Uttar Pradesh, Rajasthan and Madhya Pradesh.
- (62) S.O. 4369(E)., dated the 8<sup>th</sup> October, 2024, levying User Fee for the project of two lane with paved shoulder of Nagapattinam to Thanjavur Section of National Highway number 83 (Old NH-67) in the State of Tamil Nadu.
- (63) S.O. 4371(E)., dated the 8<sup>th</sup> October, 2024, levying User Fee for the project of 2/4 lane Section of Dindigul-Nathem-Kottampatty Section of National Highway number 383 in the State of Tamil Nadu.
- (64) S.O. 4385(E)., dated the 9<sup>th</sup> October, 2024, levying User Fee for the project of four or more lane of Villupuram to Puducherry Section of National Highway number 45A (New NH-332) in the State of Tamil Nadu & Puducherry.
- (65) S.O. 4394(E)., dated the 10<sup>th</sup> October, 2024, levying User Fee for the project of four lane Section of Aurangabad to

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Bidkin to Paithan Section of National Highway number 752E in the State of Maharashtra.

- (66) S.O. 4506(E)., dated the 15<sup>th</sup> October, 2024, levying User Fee for the project of two lane with paved shoulders Section of KhamgaonDeulgaonSakarsha Section of National Highway number 548C in the State of Maharashtra.
- (67) S.O. 4540(E)., dated the 16<sup>th</sup> October, 2024, levying User Fee for the project of four lane of Ahmednagar Bypass Section of NH-61 in the State of Maharashtra.
- (68) S.O. 4562(E)., dated the 17<sup>th</sup> October, 2024, rescinding the Notification No. S.O. 694(E), dated the 10<sup>th</sup> March, 2015.
- (69) S.O. 4563(E)., dated the 17<sup>th</sup> October, 2024, amending the Principal Notification No. S.O. 3228(E), dated the 11<sup>th</sup> August, 2021.
- (70) S.O. 4564(E)., dated the 17<sup>th</sup> October, 2024, amending the Principal Notification No. S.O. 1096(E), dated the 4<sup>th</sup> August, 2005.
- (71) S.O. 4584(E)., dated the 18<sup>th</sup> October, 2024, levying User Fee for the project of four or more lane of Chilakaluripet — Vijayawada Section of National Highway number 5 (New NH-16) in the State of Andhra Pradesh.
- (72) S.O. 4657(E)., dated the 24<sup>th</sup> October, 2024, levying User Fee for the project of 2/4 lane Section of Bidar-Humnabad Section of NH-50 in the State of Karnataka.
- (73) S.O. 4721(E)., dated the 29<sup>th</sup> October, 2024, directing that the National Highways & Infrastructure Development Corporation Limited shall exercise the function relating to the

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development and maintenance of the stretch, as mentioned therein, in the State of West Bengal.

- (74) S.O. 4722(E)., dated the 29<sup>th</sup> October, 2024, amending the Principal Notification No. S.O. 1096(E), dated the 4<sup>th</sup> August, 2005.
- (75) S.O. 4791(E)., dated the 4<sup>th</sup> November, 2024, levying User Fee for the project of four lane of the Hassan — Maranahally Section of NH-75 in the State of Karnataka.
- (76) S.O. 4818(E)., dated the 5<sup>th</sup> November, 2024, levying User Fee for the project of two lane with paved shoulders of Aurad to Bidar Section of NH-161A in the State of Karnataka.
- (77) S.O. 4872(E)., dated the 11<sup>th</sup> November, 2024, levying User Fee for the project of use of section on National Expressway No. NE4 in the State of Rajasthan.
- (78) S.O. 4873(E)., dated the 11<sup>th</sup> November, 2024, levying User Fee for the project of four or more lane of Malout-Mandi Dabwali Section (including Malout & Mandi Dabwali Bypasses) of NH-09 in the State of Punjab & Haryana.
- (79) S.O. 4907(E)., dated the 12<sup>th</sup> November, 2024, levying User Fee for the project of four or more lane of Angul Sambalpur Section of NH-42 (New NH-55) in the State of Odisha.
- (80) S.O. 4908(E)., dated the 12<sup>th</sup> November, 2024, levying User Fee for the project of four lane of Duburi — Chandikhole Section of NH-53 (old NH-200) In the State of Odisha.
- (81) S.O. 4914(E)., dated the 13<sup>th</sup> November, 2024, levying User Fee for the project of four or more lane section of Ananthapuramu - Mudigubba section of NH-42 in the State of



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Andhra Pradesh.

- (82) S.O. 4915(E)., dated the 13<sup>th</sup> November, 2024, levying User Fee for the project of two lane with paved shoulder Section of Malakonda to Singarayakonda Section of NH-167B in the State of Andhra Pradesh.
- (83) S.O. 4929(E)., dated the 14<sup>th</sup> November, 2024, levying User Fee for the project of four lane with paved shoulder of Champa-Korba-Katghora Section of NH-149B in the State of Chhattisgarh.
- (84) S.O. 4959(E)., dated the 19<sup>th</sup> November, 2024, levying User Fee for the project of 2/4 lane of Rampur-Kathgodam Section of NH-87 (New NH-9, 109) in the State of Uttarakhand.
- (85) S.O. 4960(E)., dated the 19<sup>th</sup> November, 2024, levying User Fee for the project of four lane of Punjab/Himachal Border to Sihuni of NH-20 (New NH-154) of Pathankot-Mandi Section in the State of Himachal Pradesh.
- (86) S.O. 4961(E)., dated the 19<sup>th</sup> November, 2024, levying User Fee for the project of four lane Stretch of NH-4 (new NH-48) (Chennai Bypass Phase-I) and NH-5 (new NH-16) (Chennai Bypass Phase-II) in the State of Tamil Nadu.
- (87) S.O. 4962(E)., dated the 19<sup>th</sup> November, 2024, levying User Fee for the project of six lane of Gurgaon-Kotputli-Jaipur Section of NH-48 in the State of Haryana and Rajasthan.
- (88) S.O. 4963(E)., dated the 19<sup>th</sup> November, 2024, levying User Fee for the project of four or more lane of Poondiyankuppam to Sattanathapuram Section of NH-45A (New NH-32) in the State of Tamil Nadu.

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- (89) S.O. 5065(E)., dated the 26<sup>th</sup> November, 2024, levying User Fee for the project of four or more lane Section of NH-752D in the State of Madhya Pradesh.
- (90) S.O. 5070(E)., dated the 26<sup>th</sup> November, 2024, levying User Fee for the project of four lane of National Highway (Outer Ring Road) Nagpur City (Pkg-1) section of NH-53 in the State of Maharashtra.
- (91) S.O. 5071(E)., dated the 26<sup>th</sup> November, 2024, levying User Fee for the project of four or more lane Section of Baramati-Indapur Section of NH-965G in the State of Maharashtra.
- (92) S.O. 5072(E)., dated the 26<sup>th</sup> November, 2024, levying User Fee for the project of four or more lane of Obedullaganj to Itarsi Section including Ratapani Section of NH-69 (New NH-46) in the State of Madhya Pradesh.
- (93) S.O. 5073(E)., dated the 26<sup>th</sup> November, 2024, levying User Fee for the project of four laning of Sethiyathope — Cholpauram section of NH-45C (New NH-36) in the State of Tamil Nadu.
- (94) S.O. 5164(E)., dated the 29<sup>th</sup> November, 2024, levying User Fee for the project of four or more lane of Indapur-Tondale section of NH-965G in the State of Maharashtra.
- (95) S.O. 5165(E)., dated the 29<sup>th</sup> November, 2024, levying User Fee for the project of four or more lane section of Maroog-Banihal-Quazigund section of NH-1A (New NH-44) in the State of Jammu & Kashmir.
- (96) S.O. 5166(E)., dated the 29<sup>th</sup> November, 2024, levying User Fee for the project of four or more lane of Vadipatti to

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Thamaraipatti Section of NH-744A in the State of Tamil Nadu.

- (97) S.O. 5246(E)., dated the 5<sup>th</sup> December, 2024, levying User Fee for the project of two lane with paved shoulder of Mhaswad-Piliv-Pandharpur Section of NH-548E in the State of Maharashtra.
- (98) S.O. 5247(E)., dated the 5<sup>th</sup> December, 2024, levying User Fee for the project of 2/4 lane section for BRT Tiger Reserve Boundary to Bangalore Section of NH-209 in the State of Karnataka.
- (99) S.O. 5295(E)., dated the 9<sup>th</sup> December, 2024, levying User Fee for the project of two lane with pavedshoulders of Makhu-Arifke, Section of NH-703A in the State of Punjab.

II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Road, Transport and Highways, issued under Section 11 of the National Highways Authority of India Act, 1988: -

- (1) S.O. 3255(E)., dated the 12<sup>th</sup> August, 2024, rescinding the Notifications bearing Nos. S.O. 1022(E), dated the 9<sup>th</sup> March, 2020 and S.O. 2644(E), dated the 6<sup>th</sup> August, 2020.
- (2) S.O. 3256(E)., dated the 12<sup>th</sup> August, 2024, amending the Principal Notification No. S.O. 1667(E), dated the 26<sup>th</sup> May, 2020.
- (3) S.O. 3257(E)., dated the 12<sup>th</sup> August, 2024, amending the Principal Notification No. S.O. 1667(E), dated the 26<sup>th</sup> May, 2020.
- (4) S.O. 3258(E)., dated the 12<sup>th</sup> August, 2024, entrusting certain stretches of National Highways, as mentioned therein, to the National Highways Authority of India, in the State of Punjab.

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- (5) S.O. 3260(E)., dated the 12<sup>th</sup> August, 2024, entrusting certain stretches of National Highways, as mentioned therein, to the National Highways Authority of India, in the State of Gujarat.
- (6) S.O. 3462(E)., dated the 14<sup>th</sup> August, 2024, amending the Principal Notification No. S.O. 452(E), dated the 16<sup>th</sup> March, 2012.
- (7) S.O. 3909(E)., dated the 12<sup>th</sup> September, 2024, entrusting certain stretches of National Highways, as mentioned therein, to the National Highways Authority of India, in the State of Madhya Pradesh.
- (8) S.O. 4086(E)., dated the 20<sup>th</sup> September, 2024, entrusting certain stretches of National Highways, as mentioned therein, to the National Highways Authority of India, in the State of Maharashtra.
- (9) S.O. 4087(E)., dated the 20<sup>th</sup> September, 2024, amending the Principal Notification No. S.O. 1055(E), dated the 12<sup>th</sup> March, 2020.
- (10) S.O. 4088(E)., dated the 20<sup>th</sup> September, 2024, amending the Principal Notification No. S.O. 6016(E), dated the 22<sup>nd</sup> December, 2022.
- (11) S.O. 4089(E)., dated the 20<sup>th</sup> September, 2024, amending the Principal Notification No. S.O. 2265(E), dated the 12<sup>th</sup> June, 2024.
- (12) S.O. 4090(E)., dated the 20<sup>th</sup> September, 2024, amending the Principal Notification No. S.O. 3096(E), dated the 22<sup>nd</sup> September, 2017.
- (13) S.O. 4091(E)., dated the 20<sup>th</sup> September, 2024, amending

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the Principal Notification No. S.O. 1055(E), dated the 12<sup>th</sup> March, 2020.

- (14) S.O. 4092(E)., dated the 20<sup>th</sup> September, 2024, amending the Principal Notification No. S.O. 4145(E), dated the 18<sup>th</sup> November, 2020.
- (15) S.O. 4093(E)., dated the 20<sup>th</sup> September, 2024, amending the Principal Notification No. S.O. 1585(E), dated the 10<sup>th</sup> November, 2005.
- (16) S.O. 4094(E)., dated the 20<sup>th</sup> September, 2024, amending the Principal Notification No. S.O. 724(E), dated the 8<sup>th</sup> May, 2007.
- (17) S.O. 4095(E)., dated the 20<sup>th</sup> September, 2024, amending the Principal Notification No. S.O. 2427(E), dated the 22<sup>nd</sup> September, 2009.
- (18) S.O. 4096(E)., dated the 20<sup>th</sup> September, 2024, amending the Principal Notification No. S.O. 994(E), dated the 4<sup>th</sup> May, 2011.
- (19) S.O. 4097(E)., dated the 20<sup>th</sup> September, 2024, amending the Principal Notification No. S.O. 863(E), dated the 1<sup>st</sup> April, 2013.
- (20) S.O. 5010(E)., dated the 22<sup>nd</sup> November, 2024, entrusting certain stretches of National Highways, as mentioned therein, to the National Highways Authority of India, in the States of Uttar Pradesh, Rajasthan and Madhya Pradesh.

**SHRI SUKANTA MAJUMDAR:** Sir, I lay on the Table—

I. A copy (in English and Hindi) of the Ministry of Education (Department of Higher Education) Notification No.

PU/LC/Amendments/2023-24/F. No. 39-12/2023-CU-I., dated the 5<sup>th</sup> December, 2023, amending Statute 1(1) of the Pondicherry University Act, 1985, under sub-section (2) of Section 44 of the said Act, along with delay statement.

II. A copy (in English and Hindi) of the Ministry of Education (Department of Higher Education) Notification No. CUJ/Statute/I/2010/Part/1., dated the 17<sup>th</sup> May, 2024, publishing the Central University of Jharkhand (Amendment) Statutes, 2024, under sub-section (2) of Section 43 of the Central Universities Act, 2009, along with delay statement.

III. A copy (in English and Hindi) of the Ministry of Education (Department of Higher Education) Notification No. IIM/Mumbai/BS/2024/01., dated the 29<sup>th</sup> November, 2024, publishing the Indian Institute of Management, Mumbai Regulations, 2024, under Section 37 of the Indian Institutes of Management Act, 2017.

IV. A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 28 and sub-section (5) of Section 23 of the Indian Institute of Management Act, 2017: -

- (i) (a) Annual Report and Accounts of the Indian Institute of Management (IIM), Raipur, Chhattisgarh, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (ii) (a) Annual Report and Accounts of the Indian Institute of Management (IIM), Tiruchirappalli, Tamil Nadu, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.

V. A copy each (in English and Hindi) of the following papers, under

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sub-section (5) of Section 28 and sub-section (3) of Section 37 of the Indian Institutes of Information Technology (Public-Private Partnership) Act, 2017: -

- (i) (a) Annual Report of the Indian Institute of Information Technology (IIIT), Surat, Gujarat, for the year 2023-24.
  - (b) Annual Accounts of the Indian Institute of Information Technology (IIIT), Surat, Gujarat, for the year 2023-24, and the Audit Report thereon.
  - (c) Review by Government on the working of the above Institute.
- (ii) (a) Annual Report and Accounts of the Indian Institute of Information Technology (IIIT), Kalyani, West Bengal, for the year 2023-24, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above Institute.
- (iii) (a) Annual Report and Accounts of the Indian Institute of Information Technology (IIIT), Sri City, Chittoor, Andhra Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above Institute.
- (iv) (a) Annual Report and Accounts of the Indian Institute of Information Technology (IIIT), Vadodara, Gujarat, for the year 2023-24, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above Institute.

VI. A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 23 of the Institutes of Technology Act, 1961:

-

- (i) (a) Annual Report of the Indian Institute of Technology (IIT), Bombay, Maharashtra, for the year 2023-24.
- (b) Annual Accounts of the Indian Institute of Technology (IIT), Bombay, Maharashtra, for the year 2023-24, and the Audit Report thereon.
- (c) Review by Government on the working of the above Institute.
- (ii) (a) Annual Report of the Indian Institute of Technology (IIT), Gandhinagar, Gujarat, for the year 2023-24.
- (b) Annual Accounts of the Indian Institute of Technology (IIT), Gandhinagar, Gujarat, for the year 2023-24, and the Audit Report thereon.
- (c) Review by Government on the working of the above Institute.
- (iii) (a) Annual Report of the Indian Institute of Technology (IIT), Banaras Hindu University Varanasi, Uttar Pradesh, for the year 2023-24.
- (b) Annual Accounts of the Indian Institute of Technology (IIT), Banaras Hindu University, Varanasi, Uttar Pradesh, for the year 2023-24, and the Audit Report thereon.
- (c) Review by Government on the working of the above Institute.
- (iv) (a) Annual Report of the Indian Institute of Technology (IIT), Ropar, Punjab, for the year 2023-24.
- (b) Annual Accounts of the Indian Institute of Technology (IIT), Ropar, Punjab, for the year 2023-24, and the Audit Report thereon.
- (c) Review by Government on the working of the above Institute.



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- (v) (a) Annual Report of the Indian Institute of Technology (IIT), Jammu, UT of Jammu & Kashmir, for the year 2023-24.
- (b) Annual Accounts of the Indian Institute of Technology (IIT), Jammu, UT of Jammu & Kashmir, for the year 2023-24, and the Audit Report thereon.
- (c) Review by Government on the working of the above Institute.
- (vi) (a) Annual Report of the Indian Institute of Technology (IIT), Roorkee, Uttarakhand, for the year 2023-24.
- (b) Annual Accounts of the Indian Institute of Technology (IIT), Roorkee, Uttarakhand, for the year 2023-24, and the Audit Report thereon.
- (c) Review by Government on the working of the above Institute.
- (vii) (a) Annual Report of the Indian Institute of Technology (IIT), Bilai, Chhattisgarh, for the year 2023-24.
- (b) Annual Accounts of the Indian Institute of Technology (IIT), Bilai, Chhattisgarh, for the year 2023-24, and the Audit Report thereon.
- (c) Review by Government on the working of the above Institute.
- (viii) (a) Annual Report of the Indian Institute of Technology (IIT), Indore, Madhya Pradesh, for the year 2023-24.
- (b) Annual Accounts of the Indian Institute of Technology (IIT), Indore, Madhya Pradesh, for the year 2023-24, and the Audit Report thereon.
- (c) Review by Government on the working of the above Institute.
- (ix) (a) Annual Report of the Indian Institute of Technology (IIT), Tirupati, Andhra Pradesh, for the year 2023-24.

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- (b) Annual Accounts of the Indian Institute of Technology (IIT), Tirupati, Andhra Pradesh, for the year 2023-24, and the Audit Report thereon.
  - (c) Review by Government on the working of the above Institute.
  - (x) (a) Annual Report of the Indian Institute of Technology (IIT), Goa, for the year 2023-24.
  - (b) Annual Accounts of the Indian Institute of Technology (IIT), Goa, for the year 2023-24, and the Audit Report thereon.
  - (c) Review by Government on the working of the above Institute.
- VII. A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 22 of the National Institute of Technology, Science Education & Research Act, 2007: -
- (i) (a) Annual Report and Accounts of the National Institute of Technology (NIT), Jalandhar, Punjab, for the year 2023-24, together with the Auditor's Report on the Account.
  - (b) Review by Government on the working of the above Institute.
  - (c) Chronological Statement showing the sequence of events of laying of the papers mentioned at (a) above.
  - (ii) (a) Annual Report and Accounts of the Sardar Vallabhbhai National Institute of Technology (SVNIT), Surat, Gujarat, for the year 2023-24, together with the Auditor's Report on the Account.
  - (b) Review by Government on the working of the above Institute.
  - (c) Chronological Statement showing the sequence of events of laying of the papers mentioned at (a) above.
  - (iii) (a) Annual Report and Accounts of the Malaviya National Institute

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of Technology (MNIT), Jaipur, Rajasthan, for the year 2023-24, together with the Auditor's Report on the Account.

- (b) Review by Government on the working of the above Institute.
  - (c) Chronological Statement showing the sequence of events of laying of the papers mentioned at (a) above.
- (iv) (a) Annual Report and Accounts of the Visvesvaraya National Institute of Technology Nagpur (VNIT), Nagpur, Maharashtra, for the year 2023-24, together with the Auditor's Report on the Account.
- (b) Review by Government on the working of the above Institute.
  - (c) Chronological Statement showing the sequence of events of laying of the papers mentioned at (a) above.
- (v) (a) Annual Report and Accounts of the Maulana Azad National Institute of Technology (MANIT), Bhopal, Madhya Pradesh, for the year 2023-24, together with the Auditor's Report on the Account.
- (b) Review by Government on the working of the above Institute.
  - (c) Chronological Statement showing the sequence of events of laying of the papers mentioned at (a) above.
- (vi) (a) Annual Report and Accounts of the National Institute of Technology, Andhra Pradesh, for the year 2023-24, together with the Auditor's Report on the Account.
- (b) Review by Government on the working of the above Institute.
  - (c) Chronological Statement showing the sequence of events of laying of the papers mentioned at (a) above.
- (vii) (a) Annual Report and Accounts of the National Institute of

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Technology, Puducherry, for the year 2023-24, together with the Auditor's Report on the Account.

- (b) Review by Government on the working of the above Institute.
  - (c) Chronological Statement showing the sequence of events of laying of the papers mentioned at (a) above.
- (viii) (a) Annual Report and Accounts of the National Institute of Technology Karnataka (NITK), Surathkal, Karnataka, for the year 2023-24, together with the Auditor's Report on the Account.
- (b) Review by Government on the working of the above Institute.
  - (c) Chronological Statement showing the sequence of events of laying of the papers mentioned at (a) above.
- (ix) (a) Annual Report of the Indian Institute of Science Education and Research (IISER), Kolkata, West Bengal, for the year 2023-24.
- (b) Annual Accounts of the Indian Institute of Science Education and Research (IISER), Kolkata, West Bengal, for the year 2023-24, and the Audit Report thereon.
  - (c) Review by Government on the working of the above Institute.
- (x) (a) Annual Report of the Indian Institute of Science Education and Research (IISER), Tirupati, Andhra Pradesh, for the year 2023-24.
- (b) Annual Accounts of the Indian Institute of Science Education and Research (IISER), Tirupati, Andhra Pradesh, for the year 2023-24, and the Audit Report thereon.
  - (c) Review by Government on the working of the above Institute.

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- (xi) (a) Annual Report of the Indian Institute of Science Education and Research (IISER), Bhopal, Madhya Pradesh, for the year 2023-24.
- (b) Annual Accounts of the Indian Institute of Science Education and Research (IISER), Bhopal, Madhya Pradesh, for the year 2023-24, and the Audit Report thereon.
- (c) Review by Government on the working of the above Institute.

VIII. (1) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 28 and sub-section (4) of Section 29 of the Central Universities Laws (Amendment) Act, 2008: -

- (a) Forty-ninth Annual Report of the North-Eastern Hill University (NEHU), Shillong, Meghalaya, for the year 2022-23.
- (b) Annual Accounts of the North-Eastern Hill University (NEHU), Shillong, Meghalaya, for the year 2022-23, and the Audit Report thereon.
- (c) Review by Government on the working of the above University.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the paper mentioned at (1) above.

IX. A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 30 and sub-section (4) of Section 31 of the Assam University Act, 1989: -

- (a) Thirty-first Annual Report of the Assam University, Silchar, Assam for the year 2023-24.
- (b) Annual Accounts of the Assam University, Silchar, Assam, for the year 2023-24, and the Audit Report thereon.

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(c) Review by Government on the working of the above University.

X. A copy each (in English and Hindi) of the following papers under Section 38 of the Delhi University Act, 1922: -

(a) One Hundred and First Annual Report (Part I and II) of the University of Delhi, for the year 2023-24.

(b) Review by Government on the working of the above University.

XI. A copy each (in English and Hindi) of the following papers, under sub-section (5) of Section 25 of the School of Planning and Architecture Act, 2014: -

(a) Annual Report and Accounts of the School of Planning and Architecture (SPA), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above School.

(c) Chronological Statement showing the sequence of events of laying of the papers mentioned at (a) above.

XII. A copy each (in English and Hindi) of the following papers, under sub-section (3) Section 30 and sub-section (4) of Section 31 of the Central Universities Act, 2009: -

(a) Annual Report of the Central University of Kashmir, UT of Jammu and Kashmir, for the year 2023-24.

(b) Annual Accounts of the Central University of Kashmir, UT of Jammu and Kashmir, for the year 2023-24 and the Audit Report thereon.

(c) Review by Government on the working of the above

University.

XIII. (1) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 32 and sub-section (4) of Section 33 of the English and Foreign Languages University Act, 2006: -

- (a) Annual Report of The English and Foreign Languages University (EFLU), Hyderabad, Telangana, for the year 2022-23.
- (b) Annual Accounts of The English and Foreign Languages University (EFLU), Hyderabad, Telangana, for the year 2022-23, and the Audit Report thereon.
- (c) Review by Government on the working of the above University.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

XIV. (1) A copy each (in English and Hindi) of the following papers, under sub-section (2) of section 30 and sub-section (4) of section 31 of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya Act, 1996: -

- (a) Annual Report of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, Wardha, Maharashtra, for the year 2022-23.
- (b) Annual Accounts of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, Wardha, Maharashtra, for the year 2022-23, and the Audit Report thereon.
- (c) Review by Government on the working of the above Vishwavidyalaya.

(2) Statement (in English and Hindi) giving reasons for the delay in

laying the papers mentioned at (1) above.

XV. A copy each (in English and Hindi) of the following papers: -

- (a) Annual Accounts of the Nagaland University, Lumami, Nagaland, for the year, 2022-23 and the Audit Report thereon, under sub-section (4) of Section 32 of the Nagaland University Act, 1989.
- (b) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

XVI. A copy each (in English and Hindi) of the following papers: -

- (i) (a) Annual Report and Accounts of the Shastri Indo Canadian Institute, New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (ii) (a) Annual Report and Accounts of the Board of Apprenticeship Training (BOAT), Western Region, Mumbai, Maharashtra, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Board.
- (iii) (a) Annual Report and Accounts of the Board of Apprenticeship Training (BOAT), Northern Region, Kanpur, Uttar Pradesh for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Board.
- (iv) (a) Annual Report and Accounts of the Board of Practical Training



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(BOPT), Eastern Region, Kolkata, West Bengal, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Board.

(v) (a) Annual Report and Accounts of the Ghani Khan Choudhury Institute of Engineering and Technology (GKCIET), Malda, West Bengal, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(vi) (a) Annual Report and Accounts of the National Institute of Technical Teachers' Training and Research (NITTTR), Chennai, Tamil Nadu for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(vii) (a) Annual Report and Accounts of the National Institute of Technical Teachers' Training and Research (NITTTR), Bhopal, Madhya Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(viii) (a) Annual Report and Accounts of the National Institute of Technical Teachers' Training and Research (NITTTR), Kolkata, West Bengal, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(ix) (a) Annual Report and Accounts of the National Institute of Technical Teachers' Training and Research (NITTTR), Chandigarh, Punjab, for the year 2023-24, together with the

Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

**श्रीमती सावित्री ठाकुर** : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखती हूँ :-

I. A copy each (in English and Hindi) of the following papers under Section 14 of the National Commission for Women Act, 1990: -

(a) Annual Report and Accounts of the National Commission for Women (NCW), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Commission.

II. A copy each (in English and Hindi) of the following papers: -

(a) Annual Report and Accounts of the Childline India Foundation (CIF), Mumbai, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Foundation.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

**श्री मुरलीधर मोहोल** : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

(i) (a) Annual Report of the Bharatiya Beej Sahakari Samiti Limited (BBSSL), New Delhi, for the year 2023-24.

(b) Annual Accounts of the Bharatiya Beej Sahakari Samiti Limited (BBSSL), New Delhi, for the year 2023-24, and the Audit Report thereon.

(ii) Annual Accounts of the National Federation of Cooperative Sugar

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Factories Limited (NFCSFL), New Delhi, for the year 2023-24, and the Audit Report thereon.

**SHRI GEORGE KURIAN:** Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers: -

- (a) Annual Report and Accounts of the Coastal Aquaculture Authority (CAA), Chennai, Tamil Nadu, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Authority.

(Ends)

**REPORTS OF DEPARTMENT-RELATED PARLIAMENTARY  
STANDING COMMITTEE ON COMMUNICATIONS AND  
INFORMATION TECHNOLOGY**

**SHRIMATI PRIYANKA CHATURVEDI (Maharashtra):** Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of the Department-related Parliamentary Standing Committee on Communications and Information Technology (2024-25):-

- (i) First Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its Fifty-seventh Report on 'Department of Posts- Initiatives and Challenges(2023-24)' relating to the Ministry of Communications ( Department of Posts);
- (ii) Second Report on 'Demands for Grants (2024-25)' pertaining to the Ministry of Communications (Department of Posts);

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- (iii) Third Report on ‘Demands for Grants (2024-25)’ pertaining to the Ministry of Information and Broadcasting;
- (iv) Fourth Report on ‘Demands for Grants (2024-25)’ pertaining to the Ministry of Electronics and Information Technology; and
- (v) Fifth Report on ‘Demands for Grants (2024-25)’ pertaining to the Ministry of Communications (Department of Telecommunications).

(Ends)

**REPORT OF DEPARTMENT-RELATED PARLIAMENTARY  
STANDING COMMITTEE ON EXTERNAL AFFAIRS**

**SHRIMATI KIRAN CHOUDHRY (Haryana):** Sir, I lay on the Table, a copy (in English and Hindi) of the Fourth Report of the Department-related Parliamentary Standing Committee on External Affairs (Eighteenth Lok Sabha) on ‘Demands for Grants of the Ministry of External Affairs for the year 2024-25’

(Ends)

**STATEMENTS OF COMMITTEE ON PUBLIC ACCOUNTS**

**डा. सुधांशु त्रिवेदी (उत्तर प्रदेश) :** महोदय, मैं लोक लेखा समिति के निम्नलिखित की गई कार्रवाई संबंधी प्रतिवेदनों में अंतर्विष्ट समुक्तियों/सिफारिशों पर सरकार द्वारा की गई आगे की कार्रवाई को दर्शाने वाले विवरणों की एक-एक प्रति (अंग्रेजी और हिंदी में) सभा पटल पर रखता हूँ :-

- (i) Sixty-fourth Report (Fourteenth Lok Sabha) on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its Thirty-eighth Action Taken Report (Fourteenth Lok Sabha) on ‘Performance Audit of Department of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homeopathy’;

- (ii) Twenty-eighth Report (Fifteenth Lok Sabha) on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its Ninth Report (Fifteenth Lok Sabha) on ‘National Programme for Nutritional Support to Primary Education (Midday Meal Scheme)’;
- (iii) Seventy-third Report (Fifteenth Lok Sabha) on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its Forty-first Report (Fifteenth Lok Sabha) on ‘Negligent Scrutiny of claims leading to Excess Payment’;
- (iv) Thirty-first Report (Sixteenth Lok Sabha) on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its Fifty-fifth Report (Fifteenth Lok Sabha) on ‘Member of Parliament Local Area Development Scheme (MPLADS)’;
- (v) Fifty-sixth Report (Sixteenth Lok Sabha) on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its First Report (Sixteenth Lok Sabha) on ‘Non-Compliance by Ministries in Timely Submission of Action taken Notes on the Non-Selected Audit Paragraphs of the C&AG of India’;
- (vi) Fifty-seventh Report (Sixteenth Lok Sabha) on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its Eighteenth Report (Sixteenth Lok Sabha) on ‘Jawaharlal Nehru National Urban Renewal Mission (JNNURM)’;
- (vii) Seventy-sixth Report (Sixteenth Lok Sabha) on Action Taken by the Government on the Observations/Recommendations of

the Committee contained in its Forty-third Report (Sixteenth Lok Sabha) on 'Indira Awaas Yojana';

- (viii) Eightieth Report (Sixteenth Lok Sabha) on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its Forty-first Report (Sixteenth Lok Sabha) on 'Loss for Train parting due to Failure of Centre Buffer Coupler (CBC) Components';
- (ix) One hundred and eighth Report (Sixteenth Lok Sabha) on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its Ninety-third Report (Sixteenth Lok Sabha) on 'Management of Vacant Land in Indian Railways';
- (x) One hundred and eleventh Report (Sixteenth Lok Sabha) on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its Sixty-fifth Report (Sixteenth Lok Sabha) on 'Nutrient Based Subsidy Policy For Decontrolled Phosphatic & Potassic Fertilizers'; and
- (xi) One hundred and thirteenth Report (Sixteenth Lok Sabha) on Action Taken by the Government on the Observations/Recommendation' of the Committee contained in its Eighty-ninth Report (Fifteenth Lok Sabha) on 'Defence Estates Management'.

(Ends)

### **REPORTS OF COMMITTEE ON PUBLIC UNDERTAKINGS**

**SHRI NEERAJ DANGI (Rajasthan):** Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of the Committee on Public Undertakings (Eighteenth Lok Sabha):-

**Uncorrected/Not for publication – 18.12.2024**

- (i) First Report on ‘Procurement of hardware/ software item to the tune of Rs. 890.34 Crores through strategic alliance pertaining to National Informatics Centre Services Inc. (NICSIS)’ based on Audit Para No. 6.1 of Report No. 03 of 2021;
- (ii) Second Report on ‘Bharat Heavy Electricals Limited (BHEL)’;
- (iii) Third Report on ‘Undue enrichment through Recovery of Turnover Tax from consumer’ pertaining to Indian Oil Corporation Limited (IOCL)’ based on Audit Para No. 2.1 of Report No.14 of 2021;
- (iv) Fourth Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in its Eighteenth Report (Seventeenth Lok Sabha) on ‘NMDC Limited’ based on C&AG Report No. 5 of 2019 pertaining to Operational Performance of NMDC Ltd;
- (v) Fifth Report on ‘Indian Railway Finance Corporation Limited (IRFC)’;
- (vi) Sixth Report on ‘Bharat Sanchar Nigam Limited (BSNL)’;
- (vii) Seventh Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in its Twenty-second Report (Seventeenth Lok Sabha) on ‘Unfruitful Expenditure Towards Construction of Copper Ore Tailings Beneficiation Plant relating to Hindustan Copper Limited (HCL)’ based on Audit Para No. 6.1 of C&AG Report No. 14 of 2021; and

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- (viii) Eighth Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in its Twenty-first Report (Seventeenth Lok Sabha) on “Oil India Ltd (OIL).”

(Ends)

(Followed by NBR/1B)

NBR-LP/1B/11.05

### **STATEMENTS OF COMMITTEE ON PUBLIC UNDERTAKINGS**

**SHRI NEERAJ DANGI (Rajasthan):** Sir, I lay on the Table, a copy each (in English and Hindi) of the following Statements showing Action Taken by Government on the Observations/Recommendations contained in the Action Taken Reports of the Committee on Public Undertakings: -

- (i) Sixteenth Report (Seventeenth Lok Sabha) of the Committee on Public Undertakings on Action Taken by the Government on Observations/Recommendations contained in Ninth Report of the Committee (Seventeenth Lok Sabha) on ‘Loss due to Imprudent Underwriting and lack of proper risk assessment pertaining to New India Assurance Company Limited (NIACL) [Based on Para no. 3.2 of C&AG Report no. 13 of 2019]’;
- (ii) Twentieth Report (Seventeenth Lok Sabha) of the Committee on Public Undertakings on Action Taken by the Government on Observations/Recommendations contained in Seventeenth Report of the Committee (Seventeenth Lok Sabha) on ‘Avoidable loss due to extension of loan in terminated projects pertaining to India Infrastructure Finance Company Limited (IIFCL) [Based on Para No. 5.2 of CAG



Report No. 18 of 2020]’.

- (iii) Twenty-third Report (Seventeenth Lok Sabha) of the Committee on Public Undertakings on Action Taken by the Government on Observations/Recommendations contained in Nineteenth Report of the Committee (Seventeenth Lok Sabha) on ‘Review of Loans to Road Projects pertaining to India Infrastructure Finance Company Limited (IIFCL) [Based on Para No. 5.1 of C&AG Report No. 18 of 2020]’.

(Ends)

**REPORTS OF DEPARTMENT-RELATED PARLIAMENTARY  
STANDING COMMITTEE ON SOCIAL JUSTICE AND  
EMPOWERMENT**

**श्रीमती सुमित्रा बाल्मीक** (मध्य प्रदेश) : महोदय, मैं विभाग-संबंधित सामाजिक न्याय और अधिकारिता संबंधी संसदीय स्थायी समिति (2024-25) के निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेजी तथा हिंदी में) सभा पटल पर रखती हूँ :-

- (i) First Report of the Committee (Eighteenth Lok Sabha) on ‘Demands for Grants (2024-25) of the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment);
- (ii) Second Report of the Committee (Eighteenth Lok Sabha) on ‘Demands for Grants (2024-25) of the Ministry of Social Justice and Empowerment (Department of Empowerment of Persons with Disabilities);
- (iii) Third Report of the Committee (Eighteenth Lok Sabha) on ‘Demands for Grants (2024-25) of the Ministry of Tribal Affairs; and

- (iv) Fourth Report of the Committee (Eighteenth Lok Sabha) on 'Demands for Grants (2024-25) of the Ministry of Minority Affairs.

(Ends)

**MR. CHAIRMAN:** Hon. Members, I have received one notice under Rule 267 from Shri Ramji Lal Suman demanding discussion over situation arising due to protest by farmers. He will have the occasion to speak during the Zero Hour. Now, we will take up 'Matters raised with permission of the Chair'. Dr. Radha Mohan Das Agrawal — Concern over Non-Implementation of Sales Promotion Employees (Conditions of Service) Act, 1976.

#### MATTERS RAISED WITH PERMISSION OF CHAIR

##### Concern over Non-Implementation of Sales Promotion Employees (Conditions of Service) Act, 1976

**डा .राधा मोहन दास अग्रवाल** (उत्तर प्रदेश) : सभापति महोदय, आपने इतने महत्वपूर्ण विषय पर अपनी बात रखने का मौका दिया है, इसके लिए आपका बहुत-बहुत धन्यवाद। ...(व्यवधान)...सभापति जी, मेरा समय पॉज कर दिया जाए। ...(व्यवधान)...

**MR. CHAIRMAN:** Nothing is going on record. ...(*Interruptions*)...

**डा .राधा मोहन दास अग्रवाल** : सभापति महोदय, इन लोगों की आदत खराब हो गई है, ये लोग सदन को कभी भी चलने नहीं देना चाहते हैं। ...(व्यवधान)...

**MR. CHAIRMAN:** One minute. ...*(Interruptions)*... Nothing is going on record. ...*(Interruptions)*... Hon. Members, would you listen to me for a minute? ...*(Interruptions)*...

**डा .राधा मोहन दास अग्रवाल :** यह बिना मतलब का विषय है। कल हम लोगों ने देखा है। ...*(व्यवधान)*...

**MR. CHAIRMAN:** Would you listen to me? ...*(Interruptions)*... Would you listen to me, hon. Members? ...*(Interruptions)*...

**डा .राधा मोहन दास अग्रवाल :** सभापति महोदय, मैं आपका आभारी हूँ कि आपने मुझे जीरो ऑवर में, इतने महत्वपूर्ण विषय पर यह मुद्दा उठाने का अवसर दिया है। महोदय, मैं पेशे से चिकित्सक हूँ, इसलिए इस वर्ग की जो पीड़ा है, उससे भली-भांति परिचित हूँ। ...*(व्यवधान)*... महोदय, सच्चाई यह है कि ये मेडिकल सेल्स रिप्रेजेंटेटिव्स आज के डॉक्टर्स के एक चौथाई गुरु होते हैं। ये सभी लोग सुबह 4 बजे से लेकर रात के 12 से 1 बजे तक डॉक्टर्स के क्लिनिक्स के सामने खड़े रहते हैं। ये स्कूटर्स और मोटर साइकिल्स लेकर अपने जीवन को असुरक्षा में डालकर 40 से 45 किलोमीटर चलते हैं। ...*(व्यवधान)*...

**MR. CHAIRMAN:** Would you listen to me, hon. Members? ...*(Interruptions)*... Do you want to respond? ...*(Interruptions)*... The House is not in order. ...*(Interruptions)*... Do you want to respond, Mr. Minister? ...*(Interruptions)*... Give one minute and then I will call. ...*(Interruptions)*... Hon. Minister, there is agitation on an issue.

**SHRI JAIRAM RAMESH:** Not agitation, Sir. It is a fact.  
...*(Interruptions)*...

**MR. CHAIRMAN:** Would you allow me? I can assure you and say from the Chair. ...*(Interruptions)*... I can say from the Chair that Dr. Bhimrao Ambedkar, when he was given the Bharat Ratna, I had the honour and privilege to be a Member of Parliament and in the Council of Ministers. ...*(Interruptions)*... He is highly respected, ever respected by all of us and it is a delightful situation that attention is being paid to his teachings, preachings and wherever he had the occasion to be, in the country or outside; there is nurturing of each and every place.  
...*(Interruptions)*...

(Followed by DC/1C)

RK-RL/1C/11.10

**श्री सभापति (क्रमागत) :** बाबा साहेब हम सबके लिए प्रातः वंदनीय, सदैव आदरणीय और अनुकरणीय हैं। ...*(व्यवधान)*... Hon. Minister.  
...*(Interruptions)*... I will give you time. After him. ...*(Interruptions)*... I will call you. ...*(Interruptions)*...

**संसदीय कार्य मंत्री (श्री किरेन रिजिजू) :** चेयरमैन सर, हम लोगों ने कल सदन में बहुत अच्छी तरह से सुना है कि गृह मंत्री जी ने बहुत साफ शब्दों में डा. बाबा

साहेब भीमराव अम्बेडकर जी के बारे में हमारी श्रद्धा के भाव को प्रकट किया था।  
...(व्यवधान)...

**MR. CHAIRMAN:** You have to hear him. ...(*Interruptions*)...

**श्री किरेन रिजिजु :** इसके साथ-साथ, यह बताया कि बाबा साहेब डा. अम्बेडकर के जीते जी काँग्रेस पार्टी ने अम्बेडकर जी का कैसा अपमान किया और बाबा साहेब का परिनिर्वाण होने के बाद भी काँग्रेस पार्टी ने इतने साल तक उन्हें 'भारत रत्न' से नहीं नवाजा। ...(व्यवधान)... काँग्रेस पार्टी ने बाबा साहेब की इंसल्ट करके, 1952 के चुनाव में उन्हें ...(व्यवधान)... के तहत हराने का काम किया। ...(व्यवधान)... 1952 के बाद जब by election हुए, उन by election में भी काँग्रेस पार्टी ने विदर्भ में बाबा साहेब को फिर से हराया। ...(व्यवधान)... अगर बाबा साहेब को काँग्रेस पार्टी नहीं हराती, तो 1952 के बाद भी बाबा साहेब दोबारा चुनकर इस सदन में आते और पार्लियामेंट के मेम्बर होते। ...(व्यवधान)... इन्होंने बाबा साहेब डा. भीमराव अम्बेडकर जैसे आदमी को हराकर देश के साथ खिलवाड़ किया है। ...(व्यवधान)... आज बाबा साहेब का नाम लेकर उनके नाम का दुरुपयोग करने का काम किया है। ...(व्यवधान)... इसी को लेकर गृह मंत्री जी ने कहा था कि इन्होंने बार-बार अम्बेडकर का नाम लेकर छल-कपट करने का काम किया है। ...(व्यवधान)... सर, मैं एक बौद्ध हूँ। ...(व्यवधान)... मैं बाबा साहेब के बताए हुए रास्ते पर चलने वाला इंसान हूँ। ...(व्यवधान)... इस देश में बाबा साहेब ने 1951 में कानून मंत्री के पद से इस्तीफा दिया था। ...(व्यवधान)... 71 साल बाद प्रधान मंत्री जी, मोदी जी ने एक दूसरे बौद्ध को कानून मंत्री बनाया है। ...(व्यवधान)... आप

लोगों को याद नहीं है कि बोधिसत्व बाबा साहेब डा. भीमराव अम्बेडकर जी के बताए हुए रास्ते पर हम लोग चलते हैं, आप लोग नहीं चलते हैं। ...**(व्यवधान)**... सर, ये लोग ढोंग कर रहे हैं। ...**(व्यवधान)**... मैं इस पर कड़ी आपत्ति करता हूँ। ...**(व्यवधान)**... बाबा साहेब के नाम का जो वोट बैंक के लिए दुरुपयोग कर रहे हैं, मैं इसकी निंदा करता हूँ। ...**(व्यवधान)**... सभापति महोदय, मैं आपको फिर से कहना चाहता हूँ कि आदरणीय प्रधान मंत्री, मोदी जी के नेतृत्व में बाबा साहेब डा. अम्बेडकर जी के नाम पर पाँच तीर्थ स्थलों का काम चल रहा है। ...**(व्यवधान)**... 2026 में मुंबई के अरब सागर के तट पर जो 450 फीट ऊँची मूर्ति बन रही है, उस मूर्ति के बनने के बाद आप लोगों को पता चलेगा कि बाबा साहेब के नाम पर मोदी जी ने कैसे पाँच तीर्थ स्थल बनाए हैं। ...**(व्यवधान)**... बाबा साहेब की शिक्षा भूमि, लंदन में जाइए, तो आपको बता चलेगा। ...**(व्यवधान)**... महापरिनिर्वाण भूमि में जाकर देखिए, आपको पता चलेगा। ...**(व्यवधान)**...

**MR. CHAIRMAN:** I cannot... ...*(Interruptions)*... I will not allow this. The House stands adjourned to meet at 2 p.m.

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*The House then adjourned at thirteen minutes past eleven of the clock.*

DC-PRB/1D/2.00

*The House reassembled at two of the clock,*

MR. CHAIRMAN *in the Chair.*

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**MR. CHAIRMAN:** I have an announcement to make. ...*(Interruptions)*...

One announcement, please. ...*(Interruptions)*... Hon. Members, a

request has been received from the Minister of Parliamentary Affairs,

wherein my permission has been sought for taking up the Banking Laws

(Amendment) Bill, 2024, before the Appropriation (No.3) Bill, 2024,

listed in today's Revised List of Business. Hon. Members, this request

had also come from the main Opposition Party. I have acceded to the

request on the premise that both sides have agreed to this.

...*(Interruptions)*... Accordingly, the Banking Laws (Amendment) Bill,

2024, will now be taken up for further consideration and passing. Hon.

Parliamentary Affairs Minister...*(Interruptions)*... I will come to that.

...*(Interruptions)*...

**THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI KIREN**

**RIJIJU):** Sir, on the request of our main Opposition Party, the Congress

Party, we have agreed that since the two Bills are listed...

**MR. CHAIRMAN:** On my suggestion also.

**SHRI KIREN RIJIJU:** And, as hon. Chairman also suggested that there are two Bills listed, we are ready to take up both the Appropriation Bill as well as the Banking Laws (Amendment) Bill. ...*(Interruptions)*... On that request, we agreed to take up the Banking Laws (Amendment) Bill first and, I would request the Opposition Party to allow the House to function and start the discussion on the Banking Laws (Amendment) Bill. ...*(Interruptions)*...

**MR. CHAIRMAN:** Shri Pramod Tiwari is raising a point of order. ...*(Interruptions)*... Please. ...*(Interruptions)*... One minute. All will have to go to their seats before you raise the point of order. ...*(Interruptions)*... Please, all of you take your seats. ...*(Interruptions)*... Nothing is going on record. ...*(Interruptions)*...

*(At this stage, some hon. Members left the Chamber.)*

**SHRI PRAMOD TIWARI:** Sir, with your permission, मेरी एक रिक्वेस्ट है। अगर हम सब इस सदन में बैठे हैं...*(व्यवधान)*...

**MR. CHAIRMAN:** One minute. Baba Saheb Ambedkarji, who was the architect of the Indian Constitution... ...*(Interruptions)*...

**श्री प्रमोद तिवारी :** सर, एक मिनट ...*(व्यवधान)*...

**श्री जयराम रमेश :** सर, इनको बोलने दीजिए। ...*(व्यवधान)*...

**श्री सभापति :** पहले मुझे बोलने दीजिए। ...*(व्यवधान)*...



श्री जयराम रमेश : सर, आप पहले इनको बोलने दीजिए। ...(व्यवधान)...

श्री सभापति : पहले मुझे बोलने दीजिए। ...(व्यवधान).... जयराम जी, मैं दो मिनट बोलता हूँ। ...(व्यवधान)...

श्री जयराम रमेश : सर, इनका प्वाइंट ऑफ ऑर्डर है। ...(व्यवधान)...

श्री प्रमोद तिवारी : सर, मेरा सिर्फ ...(व्यवधान)...

MR. CHAIRMAN: Dr. B.R. Ambedkar, for all of us, is a father figure, an architect of the Indian Constitution...*(Interruptions)*...

SHRI JAIRAM RAMESH: Sir, point of order इनका है। ...(व्यवधान)...

श्री सभापति : सुनिए, आप एक बार मेरी बात सुनिए। उन्होंने...(व्यवधान)...

श्री प्रमोद तिवारी : फिर दो बातें मेरी भी सुनिएगा। ...(व्यवधान)...

श्री सभापति : मैं आपकी तीन बातें सुनूंगा। ...(व्यवधान)...

श्री जयराम रमेश : सर, प्वाइंट ऑफ ऑर्डर इनका है। ...(व्यवधान).... आप खुद प्वाइंट ऑफ ऑर्डर उठा रहे हैं, यह कैसे हो सकता है? ...(व्यवधान)...

श्री सभापति : मेरा यह कहना है कि संसदीय परंपरा के बारे में अम्बेडकर जी ने क्या कुछ नहीं कहा है। ...(व्यवधान).... शालीनता रखें, डायलॉग में विश्वास रखें, डिबेट में विश्वास रखें, डिस्टर्बेंस नहीं करें। ...(व्यवधान)...

श्री प्रमोद तिवारी : सर, मैं कुछ और कह रहा हूँ...(व्यवधान)...

श्री सभापति : माननीय प्रमोद तिवारी जी, आप एक प्वाइंट ऑफ ऑर्डर रोज करना चाहते हैं। मेरी थोड़ी मदद कीजिए और यह बताइए कि कौन से नियम में यह रोज कर रहे हैं।

**SHRI PRAMOD TIWARI:** Sir, under Rule 238 of the Rules of Procedure. मेरा सिर्फ यह कहना है कि अगर भारत का संविधान है, तो वह किसकी बदौलत है? ...(व्यवधान)...

**श्री सभापति :** रूल की किताब लीजिए, बाबा साहेब ने कहा था कि ...(व्यवधान)...

**श्री प्रमोद तिवारी :** सर, हम जो यहां बैठे हुए हैं, वह किसकी बदौलत बैठे हुए हैं? अगर बाबा साहेब अम्बेडकर नहीं होते, तो हम यहां बैठे नहीं होते। ...(व्यवधान)...

**MR. CHAIRMAN:** What is your point of order? ...(Interruptions)...

**श्री प्रमोद तिवारी :** यह संविधान नहीं होता। ...(व्यवधान)...

(1E/AKG पर आगे)

AKG-DPS/1E/2.05

**संसदीय कार्य मंत्री (श्री किरेन रिजिजु) :** सर, शालीनता से गृह मंत्री जी ने कल जो वक्तव्य दिया था, उसके बारे में बताया था। ...(व्यवधान)... गृह मंत्री जी ने बहुत साफ-साफ शब्दों में कांग्रेस पार्टी ने बाबा साहेब भीमराव अम्बेडकर को किस तरीके से अपमानित किया, उसी के बारे में जिक्र किया था। ...(व्यवधान)... सर, 11-12 सेकंड का वीडियो क्लिप उठा कर, पूरे वक्तव्य को हटा कर देश को गुमराह करने की ये जो कोशिश कर रहे हैं, मैं उसका खंडन करता हूं। ...(व्यवधान)... कल गृह मंत्री जी ने बारीकी से कहा कि कांग्रेस पार्टी ने सबसे पहले बाबा साहेब भीमराव अम्बेडकर को मुंबई में और बाद में विदर्भ में षड्यंत्र के तहत चुनाव में

हराने का काम किया है। ...**(व्यवधान)**... आज कांग्रेस पार्टी को देश से माफी मांगनी चाहिए। ...**(व्यवधान)**... अम्बेडकर जी दोबारा चुन कर इस सदन में आना चाहते थे, लेकिन कांग्रेस ने आने नहीं दिया। ...**(व्यवधान)**... दोबारा हराया, तब से बाबा साहेब को चुनाव को छोड़ना पड़ा। ...**(व्यवधान)**... उसके बाद 1956 में बाबा साहेब भीमराव अम्बेडकर का परिनिर्वाण होने के बाद कांग्रेस पार्टी ने 1990 तक बाबा साहेब को भारत रत्न का अवार्ड देने से भी इनकार किया। ...**(व्यवधान)**... वह तो जब कांग्रेस पार्टी को सत्ता से बाहर किया, ...**(व्यवधान)**... जब भारतीय जनता पार्टी के समर्थन से राष्ट्रीय मोर्चा की सरकार का गठन हुआ, तब जाकर बाबा साहेब भीमराव अम्बेडकर को भारत रत्न से नवाजा गया। ...**(व्यवधान)**... क्या आप लोग देश से माफी मांगने के लिए तैयार हैं? ...**(व्यवधान)**... आपके इतने पाप हैं, ...**(व्यवधान)**... उस पाप को साफ करने के लिए तैयार हैं, तो बताइए। ...**(व्यवधान)**... बाबा साहेब के नाम को पूरे इतिहास से मिटाने के लिए कांग्रेस पार्टी ने...**(व्यवधान)**... यह याद रखना चाहिए। ...**(व्यवधान)**... आज बाबा साहेब का नाम लेकर, तस्वीर लेकर वोट मिलने के लिए आप लोग जो ढोंग कर रहे हैं, यह ठीक नहीं है। ...**(व्यवधान)**... संविधान की रचना करने के बाद बाबा साहेब ने पंडित नेहरू से कहा था, ...**(व्यवधान)**... 1950 में भी, 1951 में भी, कानून मंत्री के अलावा कोई एक अच्छा पोर्टफोलियो, ...**(व्यवधान)**... इकोनॉमिक मिनिस्ट्री से रिलेटेड एक पोर्टफोलियो देने के लिए रिक्वेस्ट की थी। ...**(व्यवधान)**... आप लोगों ने मानी नहीं है। ...**(व्यवधान)**... बाबा साहेब ने कई और जो अनुरोध किए, नहीं माने। ...**(व्यवधान)**... बाबा साहेब को बहुत दुखी होकर पंडित नेहरू की कैबिनेट से

इस्तीफा देना पड़ा। ...(व्यवधान)... क्या आप लोगों को यह अभी तक खलता नहीं है? ...(व्यवधान)... आप लोगों ने बाबा साहेब की कोई भी निशानी को ... (व्यवधान)... बाबा साहेब के घर को, बाबा साहेब की जन्म भूमि को, बाबा साहेब की जितनी भी तीर्थ भूमि हैं, आप लोगों ने कभी भी याद नहीं किया। ... (व्यवधान)... वह तो हमारे आदरणीय प्रधान मंत्री, नरेन्द्र मोदी जी हैं, जिन्होंने संविधान दिवस मनाने की प्रथा शुरू की है ... (व्यवधान)... और जो पांच तीर्थ स्थल हैं - शिक्षा भूमि, दीक्षा भूमि, जन्म भूमि, चैत्य भूमि, ये सारे विकसित करने का काम भी हमारे आदरणीय प्रधान मंत्री, मोदी जी ने शुरू किया है। ... (व्यवधान)... आप एक काम बताइए, ... (व्यवधान)... एक काम बताइए, जो आपने बाबा साहेब को याद करके किया है। ... (व्यवधान)... आपने नहीं किया है। ... (व्यवधान)... कल गृह मंत्री जी ने जो पूरा वक्तव्य दिया है, उसमें साफ-साफ कहा है। ... (व्यवधान)... 10-12 सेकंड का क्लिप उठा कर आप क्यों घुमा रहे हैं? ... (व्यवधान)... यह ठीक बात नहीं है। ... (व्यवधान)... मैं माननीय खरगे जी से अनुरोध करना चाहता हूँ कि संसदीय परंपरा में संसद में जो बयान देते हैं, उसमें पूरे के पूरे वाक्य को लोगों के सामने पेश करना चाहिए। ... (व्यवधान)... 10-12 सेकंड का वीडियो क्लिप उठा कर आप देश को **गुमराह** नहीं कर सकते हैं। ... (व्यवधान)... माननीय सभापति महोदय, हमारी पार्टी, भारतीय जनता पार्टी के लिए बाबा साहेब अम्बेडकर आराध्य हैं, ... (व्यवधान)... बाबा साहेब पूजनीय हैं, ... (व्यवधान)... बाबा साहेब भीमराव अम्बेडकर हमारे लिए वंदनीय हैं। ... (व्यवधान)... आपके कहने से, बाबा साहेब के प्रति आपने जो घृणा पैदा की, ... (व्यवधान)... आपने जो इंसल्ट किया, अपमानित

किया, वह पाप आप साफ नहीं कर सकते हैं। ...**(व्यवधान)**... कांग्रेस पार्टी को उस पाप को भुगत कर जीना पड़ेगा। ...**(व्यवधान)**... आप साफ नहीं कर सकते हैं। ...**(व्यवधान)**...

**MR. CHAIRMAN:** Shri Pramod Tiwari, what is your point of order?

**श्री प्रमोद तिवारी :** सर, एलओपी साहब मेरी जगह बोल लेंगे। ...**(व्यवधान)**...

**MR. CHAIRMAN:** Alright! ...*(Interruptions)*... Please take your seat. ...*(Interruptions)*... Now, the Leader of the Opposition.

(Contd. by USY/1F)

PSV-USY/1F/2.10

**विपक्ष के नेता (श्री मल्लिकार्जुन खरगे) :** सर, हम कोई ...**(व्यवधान)**... हम कोई नया मुद्दा ...**(व्यवधान)**...

**MR. CHAIRMAN:** Hon. Leader of the House, please control your Members. ...*(Interruptions)*...

**श्री मल्लिकार्जुन खरगे :** सर, हम कोई नया मुद्दा लेकर नहीं आए हैं। ...**(व्यवधान)**... जो मुद्दा यहां पर अमित शाह उठाकर डिस्कशन में लाये थे, उन्होंने यह कहा था कि अम्बेडकर के बारे में आप लोग इतना उठ-उठ कर बोलते हैं, अगर - यही उनका मजाक उड़ाया। ...**(व्यवधान)**... कि आपने सौ बार अगर ऐसे ...**(व्यवधान)**...

**श्री सभापति :** मैंने देखा है। ...**(व्यवधान)**...

श्री मल्लिकार्जुन खरगे : नहीं, नहीं। ...(व्यवधान)... अगर ऐसे ही भगवान का नाम लेते तो सात जन्म में आप स्वर्ग को जाते। ...(व्यवधान)... यह उनका कहना था। ...(व्यवधान)... इसलिए उन्होंने बाबा साहेब का अपमान किया, संविधान का अपमान किया। ...(व्यवधान)...

MR. CHAIRMAN: Yes, Shri Kiren Rijiju.

संसदीय कार्य मंत्री (श्री किरन रिजिजु): सभापति महोदय, खरगे जी फिर से हाउस को mislead कर रहे हैं। ...(व्यवधान)... मैं यही तो कह रहा हूँ कि आप 10-12 सेकंड की video clip को लेकर किसी वक्तव्य को मोड़ नहीं सकते हैं। ...(व्यवधान)...

श्री मल्लिकार्जुन खरगे : हम यह आवाज़ उठा कर रहेंगे। ...(व्यवधान)...

श्री किरन रिजिजु : आप देश को गुमराह करने की कोशिश कर रहे हैं। ...(व्यवधान)...

श्री मल्लिकार्जुन खरगे : सर, शाह जी ने अम्बेडकर का यह जो अपमान किया है, वह हम कभी सहन नहीं करेंगे। ...(व्यवधान)...

MR. CHAIRMAN: Hon. Leader of the House. ...(*Interruptions*)...

श्री मल्लिकार्जुन खरगे : यह दलित विरोधी सरकार है। ...(व्यवधान)... संविधान विरोधी सरकार है। ...(व्यवधान)...

MR. CHAIRMAN: Hon. Leader of the House. ...(*Interruptions*)... Only Hon. Leader of the House. ...(*Interruptions*)...

सभा के नेता (श्री जगत प्रकाश नड्डा) : सभापति जी, विपक्ष के नेता ...**(व्यवधान)**... सभापति जी, विपक्ष के नेता श्री मल्लिकार्जुन खरगे जी इस वक्तव्य को बोल कर सदन के माध्यम से देश को गुमराह कर रहे हैं और mislead कर रहे हैं। ...**(व्यवधान)**... गृह मंत्री जी का पूरा का पूरा वक्तव्य इस बात पर था कि आपने जीते जी भारत रत्न बाबा साहेब अम्बेडकर जी का हमेशा तिरस्कार किया। ...**(व्यवधान)**... उनको हमेशा पीड़ित किया। ...**(व्यवधान)**... उनको चुनाव में हराने का काम किया और आप लोग आजकल अम्बेडकर जी का नाम लेते हैं! ...**(व्यवधान)**... लेकिन जब आप सत्ता में थे और अम्बेडकर जी जिन्दा थे, तब आपने कभी भी उनकी बात नहीं मानी। ...**(व्यवधान)**...

**MR. CHAIRMAN:** Hon. Leader of the Opposition. ...*(Interruptions)*...

श्री जगत प्रकाश नड्डा : और फिर आगे गृह मंत्री जी कहते हैं कि हम लोगों ने, आदरणीय मोदी जी ने, नरेन्द्र मोदी जी के नेतृत्व में डा. भीमराव अम्बेडकर जी के कार्यों की हमेशा सराहना की। ...**(व्यवधान)**...

श्री मल्लिकार्जुन खरगे : सर, देखिए। ...**(व्यवधान)**...

श्री जगत प्रकाश नड्डा : भारत रत्न देने में ...**(व्यवधान)**...

श्री मल्लिकार्जुन खरगे : मुझे बोलना है। ...**(व्यवधान)**...

श्री जगत प्रकाश नड्डा : यह उनको तब दिया गया, जब हमारा समर्थन था। ...**(व्यवधान)**...

एक माननीय सदस्य : सर, माइक इनका ऑन है और ...**(व्यवधान)**...

श्री मल्लिकार्जुन खरगे : सर, मैं कल की बात कह रहा हूँ। ...(व्यवधान)... कल इन्होंने क्या किया? ...(व्यवधान)...

श्री जगत प्रकाश नड्डा : इसके साथ-साथ चाहे वह ...(व्यवधान)...

श्री मल्लिकार्जुन खरगे : सर, कल उन्होंने...(व्यवधान)...

श्री सभापति : माननीय सदस्यगण, ...(व्यवधान)...

श्री जगत प्रकाश नड्डा : चाहे वह मरु की बात हो, ...(व्यवधान)...

श्री मल्लिकार्जुन खरगे : कल उन्होंने क्या बोला? ...(व्यवधान)... कैसे बोला? ...(व्यवधान)...

श्री जगत प्रकाश नड्डा : चाहे वह मरु की बात हो, ...(व्यवधान)...

श्री मल्लिकार्जुन खरगे : कल उन्होंने बाबा साहेब का कैसा अपमान किया ? ...(व्यवधान)...

श्री सभापति : माननीय सदस्यगण, ...(व्यवधान)...

श्री मल्लिकार्जुन खरगे : मैं उसके बारे में बोल रहा हूँ। ...(व्यवधान)...

श्री सभापति : माननीय सदस्यगण, एक मिनट। ...(व्यवधान)...

श्री जगत प्रकाश नड्डा : चाहे वह महापरिनिर्माण भूमि की बात हो...(व्यवधान)...

श्री मल्लिकार्जुन खरगे : उन्होंने वहां से बोला है। ...(व्यवधान)...

श्री सभापति : आप दोनों बैठिए। ...(व्यवधान)... आप दोनों बैठिए। ...(व्यवधान)...

श्री मल्लिकार्जुन खरगे : एक ही बात है। ...(व्यवधान)...



श्री जगत प्रकाश नड्डा : चाहे वे लंदन में जहां पढ़े, वहां की बात हो ...(व्यवधान)...

श्री मल्लिकार्जुन खरगे : कल की बात है। ...(व्यवधान)... आप पढ़िए। ...(व्यवधान)...

श्री जगत प्रकाश नड्डा : सब जगह मेमोरियल बनाने का काम नरेन्द्र मोदी जी की सरकार ने किया। ...(व्यवधान)... यह बात उन्होंने स्पष्ट की है। ...(व्यवधान)...

श्री मल्लिकार्जुन खरगे : आप पढ़िए। ...(व्यवधान)... वीडियो में सुनिए।  
...(व्यवधान)...

श्री सभापति : माननीय सदस्यगण, एक मिनट। जो कुछ हुआ, सदन के समक्ष हुआ।  
...(व्यवधान)... वह सदन के समक्ष हुआ। ...(व्यवधान)... आप सुनिए।  
...(व्यवधान)... मैं आग्रह करूँगा, क्योंकि मैंने भी, जब पहली बार ट्वीट के रूप पर यह एक बात आई, तो मैंने भी उसे दो बार देखा है। ...(व्यवधान)... मेरा आपसे अनुरोध रहेगा कि बाबा साहेब भीमराव अम्बेडकर की जो नीति रही है, सिद्धांत रहे हैं और हम सबके लिए भविष्य के लिए परामर्श रहा है, ...(व्यवधान)... उस दृष्टि से यदि आप भाषण का आकलन करेंगे, तो भाषण के अन्दर क्या कहा गया है? ...(व्यवधान)... क्या आप मुझे नहीं सुनना चाहते हैं? ...(व्यवधान)... The House stands adjourned to meet at 11.00 a.m. on Thursday, the 19<sup>th</sup> December, 2024.

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*The House then adjourned at fifteen minutes past two of the clock till eleven of the clock on Thursday, the 19<sup>th</sup> December, 2024*